

for the year 1984-85
along with Audited
Accounts.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1984-85.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3093/86]

11.09 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 14th August, 1986, passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment; the constitution (Fifty-Fourth Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, which was passed by the Lok Sabha at its sitting held on the 12th August, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1986 agreed without any amendment to the Tamil Nadu Legislative Council (Abolition) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

DELHI FIRE PREVENTION AND
FIRE SAFETY BILL*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : Sir, I beg to move for leave to introduce a Bill to make more effective provision for the fire prevention and fire safety measures in certain buildings and premises in the Union Territory of Delhi.

MR. SPEAKER : The question is ;

*Published in Gazette of India Extraordinary, Part-II, Section 2 dated 20.8.1986.

“That leave be granted to introduce a Bill to make more effective provision for the fire prevention and fire safety measures in certain buildings and premises in the Union Territory of Delhi.”

The motion was adopted

SHRI GHULAM NABI AZAD : Sir, I introduce the Bill.

11.10 hrs.

TAXATION LAWS (AMENDMENT AND MISCELLANEOUS PROVISIONS) BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, on behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption to a Government company from income-tax and surtax for a specified period.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and to provide for exemption to a Government company from income-tax and surtax for a specified period.”

The motion was adopted

SHRI JANARDHANA POOJARY : Sir, I introduce the Bill.

11.11 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Need to give exhaustive coverage to Parliamentary proceedings on Doordarshan and A.I.R.

SHRI SHANTARAM NAIK (Panaji) : Sir, I suggest that the Ministry of Information and Broadcasting should take following measures in regard to the coverage of Parliamentary proceedings on the Doordarshan and AIR :

- (i) Duration of Sansad Samachar and Parliament News should be increased to twenty minutes with ten minutes to Lok Sabha proceeding and ten minutes to the Rajya Sabha proceedings. There bulletins should be relayed by all the transmitters in the country without any exception.
- (ii) Major news-bulletins of T. V. and AIR should cover, at least two starred and two unstarred questions each of the Lok Sabha and Rajya Sabha; with the names of questioners and not merely the names of Ministers replying to the questions as is presently done.
- (iii) Major TV and AIR news-bulletins should, at least, mention the names of speakers on Bills, General Discussions and the like, and if necessary, duration of these bulletins too should be increased.
- (ii) Demand for a Nuclear Power Plant in West Bengal

SHRI ASUTOSH LAW (Dum Dum) : Sir, generation of required amount of power has remained a persistent problem for West Bengal for over the decades. During the 7th Plan period the additional capacity of 932.5 MW including a spill-over of 580 MW from the 6th is Plan

*Published in Gazette of India Extraordinary Part-II Section 2 dated 20.8.1986